

ITEM NO.7

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).13263/2022

(Arising out of impugned final judgment and order dated 22-04-2022 in CM A No. 19524/2022 passed by the High Court of Delhi at New Delhi)

JHARKHAND OLYMPIC ASSOCIATION & ORS.

Petitioner(s)

VERSUS

RAHUL MEHRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.69137/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.69136/2022-PERMISSION TO FILE SLP)

Date : 27-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Pranav Sapra, Adv.
Mr. Manu Krishna, Adv.
Mr. Vishnu Payhanganat, Adv.
Mr. Akshay Sahay, Adv.
Ms. Montika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Ankit Jaglan, Adv.
Ms. Astha Sharma, AOR

For Respondent(s) Mr. Rahul Mehra, in-person
Chaitanya Gosain, Adv.
Mr. Amanpreet Singh, Adv.

Mr. Anuj Tyagi, AOR
Ms. Maitry Kakade, Adv.
Mr. Tushar Choudhary, Adv.

Mr. Vanshdeep Dalmia, AOR
Mr. Suchakshu Jain, Adv.

Mr. D.N. Goburdhun, Sr. Adv.
Mr. Nar Hari Singh, AOR
Mr. Hemant Phalpher, Adv.
Mr. Ruchir Mishra, Adv.

**Mr. Hrishikesh Baruah, Adv.
Mr. Parth Goswami, Adv.
Mr. Pranav Jain, Adv.
Mr. Mayank Kshirsagar, AOR
Mr. Akshay Kumar, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Permission to file the Special Leave Petition granted.
- 2 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
COURT MASTER**